

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/1190/2021
(Diary No. 1137/2020)**

This the 10th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mudassir Jan and 5 ors.

.....Applicants
(Advocate:- Mr. Mohd Saleem Mir)
Versus
1. U.T. of J&K and Ors

.....Respondents.
(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

It has been submitted by Mr. Amit Gupta, learned Additional Advocate General that the case pertains to Rehbar-e-Taleem (R.E.T.) Teacher and R.E.T Teacher is not a civil post and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to R.E.T. teachers.

2. Contention of learned A.A.G. has force and it is to be accepted. Post of ReT Teacher is not a civil post and it has not been brought within the jurisdiction of this Tribunal. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of ReT teachers.

3. In view of the submission made above, we are of the view that OA deserves to be dismissed and accordingly OA is dismissed for having no jurisdiction leaving it open to the applicant to approach appropriate forum, if he so desires. No order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**